



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - VI SECTION)**MINUTES OF THE NORMS COMMITTEE- VI****MEETING No.** NC/6/MEET/Feb/202526/18**DATED:** 17/02/2026Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Feb/202526/18 dated 17/02/2026 of Norms Committee - VI for the year 2025-26 was held on 17/02/2026 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Raj Kumari Singh, Deputy DGFT	DGFT(HQ)
2	Annu Kumari, Technical Consultant	Ministry of Food Processing Industries
3	Bindu J, Technical Consultant	Ministry of Commerce & Industry
4	Dineshnarain Mathur, Technical Consultant	DGFT
5	Nand Lal, Technical Consultant	DGFT
6	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	CREATIVE TEXTILE MILLS PRIVATE LTD
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00004363AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	

Case No.	2 / NC/6/MEET/Feb/202526/18
Case Status	Case Rejected
Party Name	DHAIRYA INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM REVIW00004752AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take suitable consequential action accordingly.	

Case No.	3 / NC/6/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00005787AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (MT)	Import Serial no	Import Item Name	Quantity (MT)
1.	Anhydrous Milk Fat (AMF) (water content not more than 0.1%)	205.12	1.	Milk Butter (Moisture content>15%)	250.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	4 / NC/6/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00005786AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (MT)	Import Serial no	Import Item Name	Quantity (MT)
1.	Anhydrous Milk Fat (AMF)	205.12	1.	Milk Butter	250.0

	(water content not more than 0.1%)			(Moisture content>15%)	
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1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	5 / NC/6/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00005741AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (MT)	Import Serial no	Import Item Name	Quantity (MT)
1.	Anhydrous Milk Fat (AMF) (water content not more than 0.1%)	205.12	1.	Milk Butter (Moisture content>15%)	250.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of

above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	6 / NC/6/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00005733AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (MT)	Import Serial no	Import Item Name	Quantity (MT)
1.	Anhydrous Milk Fat (AMF) (water content not more than 0.1%)	205.12	1.	Milk Butter (Moisture content>15%)	250.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	7 / NC/6/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	STERLING AGRO INDUSTRIES LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00005728AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Name Item	Quantity (MT)	Import Serial no	Import Name Item	Quantity (MT)
1.	Anhydrous Milk Fat (AMF) (water content not more than 0.1%)	205.12	1.	Milk Butter (Moisture content>15%)	250.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	8 / NC/6/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00005727AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export	Export Name Item	Quantity	Import	Import Name Item	Quantity
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Serial No.	Name	(MT)	Serial no	Name	(MT)
1.	Anhydrous Milk Fat (AMF) (water content not more than 0.1%)	205.12	1.	Milk Butter (Moisture content>15%)	250.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	9 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SAMAIRA INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00005615AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information: 1. Detailed flow chart of the manufacturing process. 2. Step-wise wastage justification with quantitative details at each stage of processin. The case stands deferred.	

Case No.	10 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	Q LAND AGRI WORLD
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00005493AM26

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following information: 1. Detailed flow chart of the manufacturing process. 2. Step-wise wastage justification with quantitative details at each stage of processin. The case stands deferred.	

Case No.	11 / NC/6/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00005471AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (MT)	Import Serial no	Import Item Name	Quantity (MT)
1.	Anhydrous Milk Fat (AMF) (water content not more than 0.1%)	205.12	1.	Milk Butter (Moisture content>15%)	250.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	12 / NC/6/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00005470AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (MT)	Import Serial no	Import Item Name	Quantity (MT)
1.	Anhydrous Milk Fat (AMF) (water content not more than 0.1%)	205.12	1.	Milk Butter (Moisture content>15%)	250.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	13 / NC/6/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00005469AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments

of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Name Item	Quantity (MT)	Import Serial no	Import Name Item	Quantity (MT)
1.	Anhydrous Milk Fat (AMF) (water content not more than 0.1%)	205.12	1.	Milk Butter (Moisture content>15%)	250.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	14 / NC/6/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00005462AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Name Item	Quantity (MT)	Import Serial no	Import Name Item	Quantity (MT)
1.	Anhydrous Milk Fat (AMF) (water content not more than 0.1%)	205.12	1.	Milk Butter (Moisture	250.0

				content>15%)	
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1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	15 / NC/6/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00005381AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (MTS)	Import Serial no	Import Name Item	Quantity (MTS)
1.	VEGETABLE FATBASE POWDER (CONTAINING MINIMUM 28% OF PALM FAT)	10,000	1.	REFINED BLEACHED AND DEODORIZED PALMOLEIN (RBD PALMOLEIN)	2884.00
			2.	ACID CASEIN	206.00

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of

HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	16 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	ASIAN TEA COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00004255AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. Tech-2, the firm is required to submit the following clarification:

1. Finalized export and import details alongwith indigenous inputs.
2. The firm has applied Imported Blend Tea @ 40% of Export. However, in 4E, the firm was applied Blend Tea (Imported) @ 25% of Export Quality.
3. Declaration of Indigenous inputs with quantity.
4. Finalized export and import indigenous components.

The case stands deferred.

Case No.	17 / NC/6/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00005407AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (MTS)	Import Serial no	Import Item Name	Quantity (MTS)
1.	VEGETABLE FATBASE POWDER (CONTAINING MINIMUM 28% OF PALM FAT)	10,000	1.	REFINED BLEACHED AND DEODORIZED PALMOLEIN (RBD PALMOLEIN)	2884.00
			2.	ACID CASEIN	206.00

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	18 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	KAMALA CONSUMER CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00004388AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.

The case stands deferred.

Case No.	19 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	KAMALA CONSUMER CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00004390AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	20 / NC/6/MEET/Feb/202526/18				
Case Status	Case Approved				
Party Name	KAMALA CONSUMER CARE PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026				
HQ File Number	HQRNORM APPLY 00004391AM26				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Wafer and Wafer Rolls (Fruit Flavour)	500000.0	1.	Maida	1,92,770.178.0
			2.	Cane Sugar	2,01,869.0
			3.	RBD Palm Olein	1,18,390.0
			4.	Salt (Edible Salt)	485.0

			5.	Starch (Maize)	4312.0
			6.	Biobake(Food Enzyme)	241.0
			7.	HDPE Granules(Raw Material for Packing Material)	As per Packaging Policy
			8.	Paper (50 to 150 GSM)(Raw Material for Packing Material)	As per Packaging Policy
			9.	Paper Board (100 GSM to 300 GSM)(Raw Material for Packing Material)	As per Packaging Policy

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	21 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00004491AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

The case stands deferred.

Case No.	22 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	PORUS AGRI EXPORT
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00004702AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.

The case stands deferred.

Case No.	23 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00004703AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.

The case stands deferred.

Case No.	24 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred

Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00004705AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	25 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00004706AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	26 / NC/6/MEET/Feb/202526/18					
Case Status	Case Approved					
Party Name	VENKATESH FOOD INGREDIENTS PRIVATE LIMITED					
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026					
HQ File Number	HQRNORM APPLY 00005377AM26					
RA File Number	NA					
Licence No and Date	NA					
Norms Committee Decision:						
NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:						
Export	Export Item Name	Quantity	Import	Import	Item	Quantity

Serial No.		(KGS)	Serial no	Name	(MTS)
1.	INSTANT FAT FILLED POWDER/NON-DAIRY CREAMER/VEGETABLE BASED)	2544,642.0 (2,544 MT Approx.)	1.	100% OF RBD PALM OLEIN(Refined, Bleached & Deodorised Palm Olein, food grade) (suitable for human consumption)	750.0
			2.	ACID CASIEN	5.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	27 / NC/6/MEET/Feb/202526/18
Case Status	Case Approved
Party Name	SAMAN TEA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00005380AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. Tech-2, allowing the following inputs:

Export	Export	Item	Quantity	Import	Import	Item	Quantity
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Serial No.	Name	(KGS)	Serial no	Name	(MTS)
1.	BLENDED BLACK TEA	1.0	1.	BLACK TEA	0.833

1. Each Kg. exported tea shall contain 0.833 kg of imported tea.

2. The grade, quality and origin of imported tea should match with the tea exported.

3. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

4. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

5. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	28 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	AB MAURI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM APPLY 00004721AM26
RA File Number	NA
Licence No and Date	3110009728/30/01/2003
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	29 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026

HQ File Number	HQRNORM REVIW00004712AM26
RA File Number	092404000119 AM17
Licence No and Date	0910063782/09/06/2016
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	30 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM REVIW00004711AM26
RA File Number	092404000119 AM17
Licence No and Date	0910063782/09/06/2016
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	31 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	BIO-GEN EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM REVIW00004066AM26
RA File Number	07AX04000204 AM22
Licence No and Date	0711003271/21/02/2022
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred.	

Case No.	32 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	ADINATH CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM REVIW00005720AM26
RA File Number	08AX04000774 AM22
Licence No and Date	0811004730/19/04/2022
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	33 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM REVIW00004222AM26
RA File Number	08AX04001035 AM24
Licence No and Date	0811009358/13/09/2023
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	34 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM REVIW00004276AM26
RA File Number	26AX04000058 AM24
Licence No and Date	2611001217/20/11/2023
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under	

examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.

The case stands deferred.

Case No.	35 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SHIRE HORSE
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM REVIW00004325AM26
RA File Number	06AX04000251 AM24
Licence No and Date	0611002318/21/11/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	
The case stands deferred.	

Case No.	36 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM REVIW00003966AM26
RA File Number	07AX04001378 AM24
Licence No and Date	0711009905/08/12/2023
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.	
The case stands deferred.	

Case No.	37 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026

and Date	
HQ File Number	HQRNORM REVIW00003969AM26
RA File Number	07AX04000112 AM25
Licence No and Date	0711011189/01/05/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	38 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM REVIW00004217AM26
RA File Number	07AX04000169 AM25
Licence No and Date	0711011230/06/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are engineering items. The Committee decided to transfer the case to NC-1, which is primarily a Norms Committee for Engineering Products. The case stands deferred.	

Case No.	39 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	LATIYAL HANDICRAFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM REVIW00004283AM26
RA File Number	13AX04000056 AM25
Licence No and Date	1311003030/21/05/2024
Norms Committee Decision: NC considered the case as per agenda and found that the firm has given incomplete reply hence, decided to seek following information again from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL: 1. To give calculation of requirement of imported items (Wood and Veneer), indicating net	

content and wastage and Sl. No. of export item (which is not given properly in reply). Separately, indigenous items requirement can also be given, indicating Sl. No. of export item.

2. What is balance Veneer, described in calculation (in Component Group A &B and also Group B) which could not be understood.
3. The calculation given for wood for different export items, the wastage comes to 58.39%, 91.279% and 119.5% on output basis whereas in 4 E the wastage is shown as 40% which is to be clarified.
4. Dimension with drawing/ design of each export item
5. The commercial value of wastage of both Wood and Veneer, supported by Invoices.

The case stands deferred

Case No.	40 / NC/6/MEET/Feb/202526/18
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202526/ 18 and 17/02/2026
HQ File Number	HQRNORM REVIW00005803AM26
RA File Number	05AX04001580 AM25
Licence No and Date	0511027386/27/08/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. The case stands deferred.	